NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 60(ND)16 **CA. NO**.

CORAM:

PRESENT: SH. R.VARDHARAJAN HON'BLE MEMBER (J)

SH. M.K. HANJURA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2016

NAME OF THE COMPANY: M/s. Vandana Goswami Vs. Shri Sneh Bihari Estate Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|---------------|--------------|-------------------|---------------------|-------------|
| \mathcal{O} | BHANITA : | PATOMART, ADV | PETITIONER | Calabara |
| (2) | Mr. Virender | Ganda, Sr. Adr. 7 | | |
| 3 | Mr. Vipul | Gaude, Adu. | Respondent | Raeyou |
| G | M. S.K. GJ | | for Nor 2 | 00 |
| | Mr. Tarun | Mehra, Adu. | | |
| \bigcirc | | Khanne, Adr. | | l en |
| (7) M | hr. vikas M | enta, Adr. 7 | for Respondent No.3 | Lawan Chann |
| (8) | pur. Karande | cep Knanna, Adr y | 1 1 10.3 | |
| Ð | Ms. Anusher | Menon, Adv | | : x x |
| J | | ORDER | | |

Learned counsel for the petitioner and learned counsel for the respondent No. 2 & 3 are present. Learned counsel for the respondent No.3 has concluded his arguments. Learned counsel for the

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petitioner shall advance his arguments on the next date of the hearing without fail. In the meantime, learned counsel for the parties shall file the written synopsis and the list of judgments on which they intend to rely upon before the next date.

List on 27.09.2016.

Sd1-

(R.Varadharajan) Member (Judicial)

sd1-

(Maharaj Krishan Hanjura) Member (Judicial)